

IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD  
(Special Original Jurisdiction)

MONDAY, THE TWENTY EIGHTH DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE

THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 30130 OF 2024

**Between:**

1. Dandu Madhav, S/o Dandu Srinivasa Rao, Aged about 21 years, Occ. Student, Res. 11-7-55/A, N S T Road, Khammam-507001, T.G.
2. Shaik Sabeha, D/o Shaik Jaleel Pasha, Aged about 18 years, Occ. Student, Res. 4-184/E/7/1/A, Bhavani Nagar, Near Kousar Mazeed, Kodad, Nalgonda-508206, T.G.
3. Kakaraparathi Dileep Kumar, S/o K Seshu Kumar, Aged about 19 years, Occ. Student, Res. 1-2355-4-3, Shilpa Estate, Yemmiganur, Kurnool-518360, A.P.

...PETITIONERS

**AND**

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioners request for to upload their application for C(NRI) category under management Quota for Additional Mop-Up round of Counseling/Stray Vacancy, for admission into MBBS/BDS course under Management Quota C Category in Additional Mop-Up round of Counseling/Stray Vacancy, for the academic year 2024-25 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and permit the petitioners to upload their application for C(NRI) category under

management Quota for Additional Mop-Up round of Counseling/Stray Vacancy, for admission into MBBS/BDS course under Management Quota C category for the academic year 2024-25.

**IA NO: 1 OF 2024**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to consider the petitioners to upload their application for C(NRI) category under management Quota for Additional Mop-Up round of Counseling/Stray Vacancy, for admission into MBBS/BDS course for the academic year 2024-25.

**Counsel for the Petitioner : SRI ABDUL SAGEER**

**Counsel for the Respondent No.1 : SRI T.RAMESH,  
GP FOR MEDICAL HEALTH FW**

**Counsel for the Respondent Nos.2 : SRI A.PRABHAKAR RAO,  
SC FOR KNRUHS**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION No.30130 of 2024**

**ORDER:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Abdul Kabeer, learned counsel represents Mr. Abdul Sageer, learned counsel for the petitioners.

Mr. T.Ramesh, learned Assistant Government Pleader for Health, Medical and Family Welfare Department for respondent No.1.

Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondent No.2.

2. With the consent of the parties, the matter is heard finally.

3. In this writ petition, the petitioners *inter alia* have prayed for the following relief:

“For the reasons stated above, it is prayed that this Court may be pleased to issue an appropriate writ, order or direction, more particularly one in the nature of writ of

mandamus declaring the action of the respondents particularly the 2<sup>nd</sup> respondent in not considering the petitioners request for to upload their application for C(NRI) category under Management Quota for additional Mop-Up round of counselling/stray vacancy for admission into MBBS/BDS course under Management quota "C" Category in additional Mop-Up round of counselling/stray vacancy for the academic year 2024-25 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and permit the petitioners to upload their application for C(NRI) category under management quota for additional Mop-Up round of counselling/stray vacancy for admission into MBBS/BDS course under Management Quota "C" Category for the academic year 2024-25 and pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case."

4. Learned counsel for the petitioners submitted that the petitioners applied for admission into MBBS/BDS course for the academic year 2024-25 under management quota 'B' category, but inadvertently they could not register for admission under "C" category i.e., NRI category. Therefore,

the University is not permitting the petitioners to seek admission under Management Quota for "C" (NRI) category. He further submitted that the petitioners be granted liberty to submit a representation to the University and the University be directed to decide the said representation in a time bound manner.

5. Learned Standing Counsel for the University submitted that the last date of registration was 23.08.2024 and thereafter, merit list has been prepared, which shall be published at the time of indicating the web options. However, it is fairly submitted by him that in case the petitioners submit a representation, the same shall be dealt with by the University in accordance with law.

6. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of with liberty to the petitioners to submit a representation before the University with regard to their grievance. Needless to state that in case such a representation is made, the University shall decide the same within a period of three (03) days

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thereafter. It is made clear that this Court has not expressed any opinion on the merits of the matter.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/-P. CH. NAGABHUSHAMBA  
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER /

To,

1. The Principal Secretary, Medical and Health Family Ilfis Department, Secretariat Buildings, State of Telangana, Hyderabad
2. The Registrar, Kaloji Nararayana Rao University of Health Sciences, Warangal.
3. One CC to SRI ABDUL SAGEER, Advocate. [OPUC]
4. Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of Telangana. [OUT]
5. One CC to SRI A. PRABHAKAR, SC for Kaloji Narayan Rao University of Health Sciences, Warangal. [OPUC]
6. Two CD Copies.

BSK

BS



**HIGH COURT**

**DATED:28/10/2024**

**CC TODAY**



**ORDER**

**WP.No.30130 of 2024**

**DISPOSING OF THE WRIT PETITION  
WITHOUT COSTS**

⑨  
28/10/24  
bx